

[श्री राम सहाय पाण्डेय]

श्रीर मठों का पैसा इस में लगाया जाय, केन्द्रीय सरकार भी उस में दे, जनता भी दे और इस प्रकार से राष्ट्रीय गऊ संरक्षण के लिये यह कोष बनाया जाय। जितने हमारे पांच लाख भाई यहां जो यहां प्रदर्शन के लिये आये थे, यदि एक एक गाय उनको दे दी जाय तो पांच लाख गायों की व्यवस्था हो सकती है। जहां हम गऊ-बध का विरोध करते हैं, गऊ-बध बिल्कूल समाप्त हो जाना चाहिये, वहां हमारी एक बड़ी चिन्ता है और वह यह है कि गाय, जिस को हम माता कहते हैं, उसका संरक्षण कैसे हो। यदि यह कोष बन जाय और इस कोष के साथ साथ जितनी बड़ी बड़ी संस्थायें हैं, पिजरापोल है, उन के बड़े बड़े ट्रस्टोज से कहा जाय कि चार-चार, पांच-पांच गाय अपने संरक्षण में लें तो यह समस्या हल हो सकती है। यहां पर गऊओं से दूध लेने और पीने की बात नहीं है, उन के संरक्षण की बात है।

श्री हुकम चन्द कछवाय : आपके पास कितनी गायें हैं?

श्री राम सहाय पाण्डेय : मेरे पास गाय नहीं है।

श्री हुकम चन्द कछवाय : कागज के बेल बोलते हैं।

श्री राम सहाय पाण्डेय : मेरे पास गाय नहीं है, लेकिन उसके बाद भी मेरी गऊ-भक्ति की तारीफ नहीं करते हैं। मेरे पास गाय नहीं है, लेकिन तब भी आपका इस बात पर प्रसन्नता होनी चाहिये कि मेरी गो भक्ति कितनी श्रेष्ठ है, उत्तम है, आपसे कम नहीं है।

दूसरा निवेदन यह है, और मैं गृह मंत्री जी से भी कहूंगा, कि वार्ता कर के समझा बुझा कर के, जो हमारे आचार्य मनीषी लोग हैं, जैसे कि जगद्गुरु शंकराचार्य हैं वह बड़े प्रतिष्ठित लोग हैं, सब लोग उन को मानते

हैं उन से कहें कि वह अपना आग्रह छोड़ दें और हमें इस काम में मदद करें। साथ ही जितने भी लोग गिरफ्तार हैं, प्रभुदत्त ब्रम्हचारी जैसे, उनको छोड़ दिया जाय। तब फिर साथ बैठ कर के एक टेबल पर इस समस्या का समाधान हम को ढूंढ कर निकालना चाहिये। अगर हम ऐसा कर सकें तां बड़ी अच्छी बात होगी। मैं गृह मंत्री जी से यह भी निवेदन करूंगा कि वह मुख्य मंत्रियों को समझा बुझा कर इस प्रश्न का समाधान कर ही डालें क्योंकि यह भावना वी बात है। और जब यह भावना प्रधान बात है तो जन-रंजन और जन मानस प्रजातन्त्र का आधार हो, इस की भी सिद्धि होनी चाहिये। इस लिए राज्य राजनीति से हट कर गाय को देखें। गाय के लिये संरक्षण कोष बनाए, सूखी गाय का हम पालन करें और जो हमारी धार्मिक और सांस्कृतिक भावनयें गायों के साथ निहित हैं उन का आदर करें।

इन शब्दों के साथ ही मैं समझता हूँ कि इस तरह के राजनीतिक आन्दोलन करने वालों से अगर गाय की पूछ पकड़ कर बोट मांगने वालों से जनता जागरूक रहेगी।

16.32 hrs.

RE: BUSINESS OF THE HOUSE

Mr. Chairman: Shri Ranga.

श्री हुकम चन्द कछवाय (देवास)
क्या बेल की जाड़ी को हटायेंगे। (व्यवधान)।

Mr. Chairman: Order, order. We will have to take up private Members' Bills now.

Shri Indrajit Gupta (Calcutta South West): What about this discussion?

Mr. Chairman: It will continue tomorrow.

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): The Speaker said, in consultation with the Leader of the House, that some time will be fixed for this. I think it will be on the 5th after the Patents Bill, not tomorrow.

श्री हुसम चन्द कदवाय : इस को कल रखा जाये ।

Shri Hari Vishnu Kamath (Hoshangabad): In this session.

Shri Jaganatha Rao: Yes.

Mr. Chairman: May I ask the Chief Whip whether he is quite sure that we will have time within this session, because he is giving that guarantee that it will be within this session?

Shri Jaganatha Rao: Yes, yes; in this session.

Shri Hari Vishnu Kamath: We will have to sit one more day.

Shri Jaganatha Rao: Yesterday he said 'not beyond Monday'. That we will see.

श्री हुसम चन्द कदवाय : कल प्रश्नोत्तर नहीं है । हम एक घंटे ज्यादा बैठ सकते हैं । इस को कल 12 बजे से लिया जाये ।

Shri Sham Lal Saraf (Jammu and Kashmir): There are two important Bills that have been made a mention of in the business in which I am vitally interested. The first is for amending the Constitution for including the Sindhi language in the Eighth Schedule. The second is the Indian Tariff (Second Amendment) Bill. The sericulture industry is a very vital industry in my State needing continued protection. Unless this Bill is passed, the industry is gone. So these two Bills have to be got through. Will the Minister say something on this?

Mr. Chairman: I will explain it. The question is that we cannot take

too much time on this discussion. The outstanding business is already there listed. Shri Saraf is saying that there are two important Bills in which he is interested; there must be some other Members who are very much interested in other Bills. There is, for instance, the Patents Bill. So all these Bills will have to be got through as well as the rest of this discussion concerning which a guarantee or assurance has been given that it will continue before the end of this session.

Some hon. Members: Tomorrow.

Mr. Chairman: There are two points. Let us make it quite clear. I shall take the opinion of the House.

This discussion should not be broken in the middle. It should continue tomorrow. But the Leader of the House and Government want that the other business should be taken up first, interrupting this one, and this should be taken up on the 5th after the Patents Bill is disposed of.

Some hon. Members: No.

Shri Sham Lal Saraf: Protection to the silk industry is coming to a close. Unless you pass the Bill, the protection is going away.

Mr. Chairman: The Government says that all the business that is there on the agenda paper will be gone through. I hope that the Government is clear as to what assurance it is giving to this House.

Dr. L. M. Singhvi (Jodhpur): If this discussion is going to be taken up during this session, it is illogical that it should be interrupted. I sense and I suspect very strongly that this is a move to scuttle this discussion. Otherwise, why should it be interrupted?

Shri Jaganatha Rao: I assure the House that our intention is not to scuttle the discussion on this motion. It will be taken up after the Patents Bill.

श्री बिभूति मिश्र (मोतिहारी) : यह हाऊस दो दिन के लिये बढ़ाया गया, इस लिये कि पेटेंट्स बिल लिया जाय। हम लोगों ने इस के लिये वाट दिया। आज कहते हैं कि इस बिजनेस का लिया जाय। पेटेंट बिल के लिये यह हाऊस बढ़ाया गया है। इस लिये दूसरी चीज पहले नहीं आना चाहिये।

Mr. Chairman: Mr. Bibhuti Mishra has misunderstood the whole situation. It is not that the Patents Bill will not be taken up. Patents Bill will be taken up, but the question is that the Government now proposes that this discussion which has got priority over other things should be interrupted in order to take up other business.

Shri Hari Vishnu Kamath: May I make a request? I only hope that this is not a ruse,—I am sorry to use that word. I want a categorical assurance that after the Patents Bill is disposed of, his party will not make any move to adjourn the other business to the next session. I want an assurance on that point, that these two motions will be taken up in this session; if, as he says, these two motions will be taken up in this session, I do not understand why it cannot be taken up tomorrow.

Mr. Chairman: The question is: will the Patents Bill be taken up tomorrow?

Shri Jaganatha Rao: On Monday.

Mr. Chairman: Then tomorrow this discussion will continue. The Patents Bill is not to be taken up.

Shri Jaganatha Rao: There is other Government business which has priority over this.

Mr. Chairman: I am absolutely sure that the Speaker himself had stated...

Shri Jaganatha Rao: That is not correct. You check up from the record. The Speaker, I think, said in consultation with the Leader of the

House that it will be taken up later. That is what the Speaker stated.

Mr. Chairman: I cannot understand this. If you are not taking up the Patents Bill tomorrow:....

Shri Jaganatha Rao: There are other important items.

Mr. Chairman: How do you propose to continue and finish this discussion on Monday?

Shri Jaganatha Rao: At the end of the day on Monday.

Mr. Chairman: Do you assure that there will be quorum?

Shri Jaganatha Rao: We on this side will not raise the point of quorum at all.

Dr. L. M. Singhvi: That will be going back on the assurance given.

Shri Indrajit Gupta: On this discussion 45 minutes have already been taken up. That means only one hour and 45 minutes are left. There is no Question Hour tomorrow. If this thing is not interrupted and allowed to be finished, there is plenty of time after that to take up the other business. Why should this be interrupted in the middle?

Shri Jaganatha Rao: May I make a suggestion? Tomorrow at 5 O'Clock we will take this up.

श्री हुकूम खन्व कछवाय : मान जाओ जगन्नाथ राव जी । लेना चाहिये ।

श्री जगन्नाथ राव : नहीं मानूंगा ।

Mr. Chairman: The point made by Mr. Indrajit Gupta is very logical. It is not a long discussion. 1 hour and 45 minutes remain. Why interrupt it? It is illogical. We can continue with it.

Shri Jaganatha Rao: We must have the majority of Members for the Constitution Bill. Unless I have all the Members, it is not possible.

Shri Sonavane (Pandharpur): The Opposition Members seek an assurance from the Minister of Parliamentary Affairs and he has assured that this discussion will be taken up before we adjourn. I want an assurance from the hon. Members in the Opposition that in order to complete all the business including this discussion, no question of quorum will be raised by Shri Kachavaiya:

श्री सुख चन्द कश्यप: नहीं उठेगा ।

Shri Radhelal Vyas (Ujjain): On a point of order, under rule 25. The rule is specific that on days allotted for the transaction of Government business such business shall have precedence. These two motions cannot be said to be Government business, and what Mr. Rao said will have precedence, and the other business will be taken up thereafter. Of course we are prepared to sit and we are not going to raise the question of quorum; there should not be any apprehension on that score.

Mr. Chairman: It would be illogical to interrupt this now. The Constitution amendment is a tiny thing; it will not take much time.

Shri Jaganatha Rao: Sometimes it takes more than so many hours. That is why, Madam Chairman, I suggest that this might be taken up at 5 O'clock tomorrow.

Mr. Chairman: Tomorrow there is no question hour and even if the Constitution amendment Bill has to be got through, we start at 11 O'clock, latest by one or half past one O'clock this discussion will be over, and we can take up the Constitution amendment Bill immediately thereafter.

Shri Jaganatha Rao: There is not only one Bill; there are four Bills.

Mr. Chairman: Then, I propose that this matter be decided by the Speaker tomorrow.

Dr. L. M. Singhvi: How will they decide and make it public?

Mr. Chairman: I do not see why this should be interrupted in between. If the Government insists on it, they can put it on the agenda and we will know when it is circulated. We now take up private Members Bill.

16.43 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTION

HUNDRETH REPORT

Shri A. Alva (Mangalore): I move:

"That this House agrees with the Hundredth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 1st December, 1966."

Mr. Chairman: The question is:

"That this House agrees with the Hundredth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 1st December, 1966."

The motion was adopted.

16.43½ hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 324)

Shri Shree Narayan Das (Darbhanga): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Chairman: The question is.

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri Shree Narayan Das: Madam Chairman, I introduce the Bill.

*Published in Gazette of India 2-12-1966.